SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 16/2012 In W.P.(C) No. 365/2006

INTERNATIONAL UNION OF FOOD AGR.. & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA MINISTRY OF LAW AND JUSTICE SECRETARY & ORS.

Respondent(s)

(IA No. 26896/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 48295/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 136389/2020 -APPROPRIATE ORDERS/DIRECTIONS, IA No. 188870/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 80177/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 21010/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 42086/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 166534/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 51720/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 32939/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 6761/2021 - CLARIFICATION/DIRECTION IA No. 28739/2019 - CLARIFICATION/DIRECTION, IA No. 25042/2023 -DISCHARGE OF ADVOCATE ON RECORD, IA No. 67644/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 58053/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 52577/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 6763/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 114604/2024 - EXTENSION OF TIME, IA No. 114342/2024 - EXTENSION OF TIME, IA No. 185295/2023 - EXTENSION OF TIME, IA No. 50988/2024 - EXTENSION OF TIME, IA No. 92630/2018 - EXTENSION OF TIME, IA No. 51268/2020 -INTERVENTION APPLICATION, IA No. 48294/2020 - INTERVENTION APPLICATION, IA No. 42051/2024 - INTERVENTION APPLICATION, IA No. 136388/2020 - INTERVENTION/IMPLEADMENT, IA No. 188869/2023 - INTERVENTION/IMPLEADMENT, IA No. 40394/2020 - INTERVENTION/IMPLEADMENT, IA No. 39587/2020 -INTERVENTION/IMPLEADMENT, IA No. 39587/2020 - INTERVENTION/IMPLEADMENT, IA No. 33241/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 70001/2019 -PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 58052/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES, IA No. 1/2013 - PERMISSION TO FILE ANNEXURES)

WITH

SLP(C) No. 9658/2020 (XII)

(IA NO. 78523/2020 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT, IA NO. 6347/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA NO. 6118/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA NO. 111715/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA NO. 78516/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA NO. 78515/2020 - EXEMPTION FROM FILING O.T., IA NO.

78512/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

(IA NO. 6344/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 78514/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date: 17-04-2025 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE UJJAL BHUYAN

Mr. Gaurav Agrawal, Sr. Adv., Amicus Curiae

Mr. Ravi Raghunath, AOR Mr. Harshit Khandar, Adv.

For Petitioner(s): Ms. Jyoti Mendiratta, AOR

Mr. A. Karthik, AOR

For Respondent(s): Mr. P.Kumaresan, ld.AAG

Ms. G. Indira, AOR

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Mr. Ashwini Kumar, Adv.

Mr. Sarad Kumar Singhania, Adv.

Mr. Shashank Bajpai, Adv.

Mrs. Rekha Pandey, Adv.

Mrs. Shivika Mehra, Adv.

Mrs. Ameyavikrama Thanvi, Adv.

Mr. Arvind Kumar Sharma, AOR

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Mr. Kunal Mimani, AOR

Mr. Abhinav Rana, Adv.

Mr. Shuvodeep Roy, AOR

Mr. Deepayan Dutta, Adv.

Mr. Saurabh Tripathi, Adv.

Mr. Jayanth Muth Raj, Sr. Adv.

Mr. Nishe Rajen Shonker, AOR

Mrs. Anu K Joy, Adv.

Mr. Alim Anvar, Adv.

Mr. Santhosh K, Adv.

Mr. Vinod Sharma, AOR

Mr. Siddharth, AOR

Mr. Prateek Goyal, Adv. Mr. Harshit Manwani, Adv.

Ms. Rashmi Malhotra, AOR

Mr. Raj Bahadur Yadav, AOR

Mr. Shashank Bajpai, Adv.

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Ms. Shivika Mehra, Adv.

Mr. Sarad Kumar Singhnia, Adv.

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Mr. A. Karthik, AOR

Mr. Arsh Khan, Adv.

Ms. Smrithi Suresh, Adv.

Mr. Sugam Agrawal, Adv.

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Mr. Partha Sil, AOR

Ms. Priyanka Das, Adv.

Mr. Rituraj Choudhary, Adv.

Ms. Abhirohini, Adv.

Ms. Nishat, Adv.

Ms. Vishakha, AOR

Mr. Colin Gonsalves, Sr. Adv.

Mr. Ali Qambar Zaidi, Adv.

Mr. Satya Mitra, AOR

Dr. P. George Giri, Adv.

Ms. Jasmin Kurian Giri, Adv.

Mr. Ginesh P, Adv.

Mr. Shaji Sebastian, Adv.

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Mr. Harshit Khandar, Adv.

Mr. K. V. Mohan, AOR

Mr. K.v. Mohan, Adv.

Mrs. Tessy Varghese, Adv.

Ms. Divya, Adv.

Mr. Shine Varghese, Adv.

Mr. Anukul Raj, Adv.

Mr. Kumar Dushyant Singh, AOR

Mr. E. M. S. Anam, AOR

Mr. Aneesh Mittal, AOR

Mr. Sreegesh M.k, Adv.

Mr. A. Venayagam Balan, AOR

Mrs. Meera Karta, Adv.

Mr. Gaurav Pal, Adv.

Mrs. V.santhanalakshmi, Adv.

Mr. Yashodeep P Deshmukh, Adv.

Mr. M. P. Vinod, AOR

Mr. Ankit Roy, AOR

UPON hearing the counsel the Court made the following
O R D E R

STATE OF TAMIL NADU

1. Firstly, we are dealing with compliance made as regards State of Tamil Nadu. An additional affidavit has been filed by Mr. Lalu T. Bhansali who is the Director of M/s. Mahavir Plantations Private Limited. The affidavit dated 16th April, 2025 has been filed by him on behalf of the company. In the affidavit, it is stated that a sum of Rs.4,64,089/- (Rupees Four Lakhs Sixty Four Thousand and Eighty Nine Only) has been paid yesterday. Now, the company is not

disputing its liability to pay total amount of Rs.1,91,58,020/(One Crore Ninety One Lakhs Fifty Eight Thousand and Twenty Only).

Payment schedule is given in paragraph 7 of the affidavit which is taken on record as undertaking of the company. As and when amounts are paid by the company, the State Government must take steps to disburse the amount to the eligible workers.

MAHAVIR PLANTATIONS PRIVATE LIMITED

- 2. If any amount is already deposited by Mahavir Plantations Pvt. Ltd., the State Government will take steps to disburse the said amount to eligible workers.
- 3. As regards dues of Provident Funds, we grant time of three weeks to Mahavir Plantations Private Limited to file its response in terms of the earlier order. List on 16th May, 2025 at the end of the Board.
- 4. The committee is granted time of four weeks to submit a report as regards disputed amounts.

PEERMADE PLANTATION PRIVATE LIMITED

5. As regards Peermade Plantation Pvt. Ltd., we grant time of two months to pay balance amount of Rs.29,21,848/- (Rupees Twenty Nine Lakhs Twenty One Thousand Eight Hundred and Forty Eight Only).

BETHEL PLANTATIONS PRIVATE LIMITED

6. As regards Bethel Plantations Pvt. Ltd., the learned counsel representing the company states that a sum of Rs.79,06,388/(Rupees Seventy Nine Lakhs Six Thousand Three Hundred and Eighty

Eight Only) has been paid on 4th April, 2025. We grant time of six months for payment of the balance amount of Rs.1,50,00,000/-(Rupees One Crore Fifty Lakhs Only).

IA No.42086/2024

- 7. IA No. 42086/2024 shall be considered on the next date.
- 8. As can be seen from orders passed by this Court from time to time, huge efforts have been taken by Hon'ble Mr. Justice A.M. Sapre, a Retired Judge of this Court. In view of the great work done by him that tea estate workers in three States have started getting their overdue amounts, we direct the States of West Bengal, Tamil Nadu, Kerala and Assam to pay a sum of Rs.5,00,000/- each to Hon'ble Mr. Justice A.M. Sapre, Retired Judge of this Court by way of one time remuneration.

List on 16th May, 2025 at the end of the Board.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)